

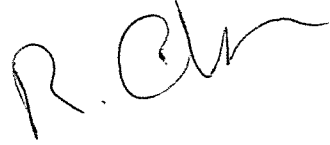

①

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD AT 10.30 AM ON 08-04-2019

PRESENT: SHRI B.S.V. PRAKASH KUMAR, MEMBER (JUDICIAL)  
SHRI S. VIJAYARAGHAVAN, MEMBER (TECHNICAL)

APPLICATION NUMBER :  
PETITION NUMBER : CP/29/2018  
NAME OF THE PETITIONER(S) : DHARAMCHAND KOCHAR & 1  
NAME OF THE RESPONDENT(S) : K.D.P PROPERTIES PVT LTD & 1  
SECTION : 241/242

Sl.No.	NAME (IN CAPITAL)	REPRESENTED BY	SIGNATURE
	R. CHAUDRA MOHAN	COUNSEL FOR PETITIONER	
	R. SUBRAMANIAM	Counsel for Respondent	

**ORDER**

As the settlement has not yet been materialised, we make it clear that it may not be said separately that the Directors are entitled to enter into the premises of the Company, however, the Respondent side having given an undertaking that he would place the settlement on or before the next date of hearing, list this case on **24.04.2019** with a direction to the Respondent to report settlement, failing which to argue the matter.

  
(S.VIJAYARAGHAVAN)  
Member (Technical)

  
(B.S.V.PRAKASH KUMAR)  
Member (Judicial)